

CENTRAL ADMINISTRATIVE TRIBUNAL**PATNA BENCH, PATNA****OA No.467 of 2006**Date of order : 4th October, 2006**C O R A M**

Hon'ble Mr. Justice P.K. Sinha, Vice-Chairman

R.N.Ghosh **Applicant**

Vrs.

Union of India through & Ors. **Respondents.**

Counsel for the applicant : Shri M.P.Dixit

Counsel for the respondents : Shri Mukundjee, SC

O R D E R [ORAL]**Justice P.K.Sinha, Vice-Chairman :-**

Heard both sides. The applicant claims to be posted as Section Engineer Bridge, working under the Respondent No.8, namely the Sr. D.E.N. [Coordination], E.C. Railway, Danapur. The claim is that the applicant had opted for his transfer to Eastern Railway headquarters at Kolkata, and was also ordered to be spared for such posting as would be clear from Annexure-A/3 and A/4 particularly by the order of the concerned official in hand at the bottom of Annexure-A/4. It is submitted that similarly situated other employees have already been spared as detailed in para 4.11

Sinha

of the application, despite of his representations such as ^{at} Annexure-A/5 dated 20.6.2005 and Annexure-A/6 dated 8.9.2006, he has not been spared. His latest representation in that regard is at Annexure-A/8 dated 24.2.2006, addressed to the Principal Chief Engineer, E.C. Railway, Hazipur.

2. It is claimed that the applicant is being harassed despite orders of the superior authorities already having been issued for relieving him to join at the headquarters at Kolkata.

3. In the circumstances, this application is disposed of by directing the Respondent No.5, Chief Administrative Officer [Con.] E.C.Railway, Mahendraghat, Patna to consider the representations annexed at Annexure-A/5, A/6, both addressed to him, and to take a decision in that regard ^{by a speaking order,} in accordance with orders already issued by the competent authority, within a month of the receipt of the order of this Tribunal.

4. The applicant is directed to provide to the Respondent No.5, a copy of this order along with a copy of this application, with annexures within a week of the receipt of certified copy of this order.

5. With the aforesaid directions, this O.A. stands disposed of.



[P.K.Sinha]
Vice-Chairman

mps.